

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. MA 247 of 97  
OA 519 of 96

Present : Hon'ble Mr. Justice A.K.Chatterjee, Vice-Chairman  
Hon'ble Mr. M.S. Mukherjee, Administrative Member

SMT. PRAMILA SINGHA

VS

UNION OF INDIA & ORS.

For the applicant : Mr.B.Chatterjee, counsel  
Mr.D.P.Bhattacharjee, counsel

For the respondents: Mr.P.K.Arora, counsel

Heard on : 16.9.97

Order on : 16.9.97

O R D E R

A.K.Chatterjee, VC

MA has been filed to bring on record the legal representative of original applicant Mr.Nityananda Singha who had filed the OA and has died during the pendency of the OA. <sup>no objection is found on behalf of the respondents.</sup> on 26.4.97. Hearing the counsel for both the parties and on perusal of the records we find that the cause of action survives ~~still~~ after the death of the applicant in OA. Therefore the name of Smt.Pramila Singha be brought in record and necessary correction be made in the cause title of the OA. MA is <sup>thus</sup> ~~therefore~~ disposed of. OA be listed on 18.2.98 for admission hearing.

*Chatterjee*  
MEMBER (A)

*A.K.C*  
VICE-CHAIRMAN